

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**BENGALURU BENCH, BENGALURU**  
(Through Physical Hearing / VC Mode (Hybrid))

**ITEM No.36**  
**C.P. No.08/BB/2024**

**IN THE MATTER OF:**

Income Tax Department ... Petitioner  
Vs.  
ROC, Karnataka & M/s. Aditya Infra &  
Agri Business Pvt. Ltd. ... Respondents

**Order under Section 252 of Companies Act, 2013**

**Order delivered on 01.05.2024**

**CORAM:**

**SHRI K.BISWAL**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI MANOJ KUMAR DUBEY**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner : Shri Ganesh R. Ghale

**ORDER**

1. Heard the Ld. Counsel for the Petitioner.
2. Pursuant to the order dated 26.02.2024, the Ld. Counsel for the Petitioner is not yet filed proof of service of notice. Therefore, he is granted further one week's time to file the same. Upon receipt of the notice, the Respondents were granted two weeks' time to file their reports/replies.
3. List the matter on **16.07.2024**.

Sd/-  
**MANOJ KUMAR DUBEY**  
**MEMBER (TECHNICAL)**  
Puja

Sd/-  
**K. BISWAL**  
**MEMBER (JUDICIAL)**